

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TIRUMALLA OIL REFINERY PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tirumalla Oil Refinery Private Limited
2.	Date of incorporation of corporate debtor	28 th January 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	(CIN) U15146MH2015PTC261446
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.1207,12th Floor, The Pacific, Plot No.229 Sector 13, Kharghar, Navi Mumbai, Raigarh, Panvel, Maharashtra, India, 410210
6.	Insolvency commencement date in respect of corporate debtor	06 th August 2024
7.	Estimated date of closure of insolvency resolution process	02 nd February 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ASC INSOLVENCY SERVICES LLP IBBI/IPE-0060/IPA-1/2022-23/50012
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address- 166, DDA SFS Flats, Hauz Khas, New Delhi 110016 Registered Email ID: anju@insolvencyservices.in For Correspondence- Corporate Address: C-100, Sector 2, Noida, Uttar Pradesh 201301; Email- torpl.ibc@gmail.com
10.	Address and e-mail to be used for correspondence and submission of claims, if any, with the interim resolution professional .	Submit Claims to: Mahesh Pareek C/O Gauri Sharan C-100, Sector 2, Noida, Uttar Pradesh 201301 Email- torpl.ibc@gmail.com

11.	Last date for submission of claims	20 th August 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at -	Web link https://www.tirumallaoil.com/ Forms can be downloaded from - https://ibbi.gov.in/en/home/downloads Email - torpl.abc@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tirumalla Oil Refinery Private Limited vide order dated 06.08.2024.

The creditors of Tirumalla Oil Refinery Private Limited, are hereby called upon to submit their claims with proof on or before 20th August 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

For ASC Insolvency Services LLP


Authorised Signatory

ASC Insolvency Services LLP

IBBI/IPE-0060/IPA-1/2022-23/50012

Regd. Address: 166, DDA SFS Flats, Hauz Khas, New Delhi – 110016

AFA Validity- 04th December 2024

Interim Resolution Professional for Tirumalla Oil Refinery Private Limited

**Authorised Signatory- Mahesh Pareek (torpl.abc@gmail.com,
mahesh@insolvencyservices.in)**

**For Correspondence (Corporate Address) - C-100, Sector 2, Noida, Uttar Pradesh
201301**

Date and Place: 08/08/2024 at Mumbai